

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application Nos.184, 185 & 186 of 2016 (SZ)

**Application No.184 of 2016**

**Applicant(s)**

J.Seethapathi, Maniyaarakuppam  
Village, Chennampattu, Ambur

**Respondent(s)**

**Application No.185 of 2016**

**Applicant(s)**

A.R.Pushpalatha, Kanrampalli  
Village, Ambur

**Respondent(s)**

**Application No.186 of 2016**

**Applicant(s)**

A.R.Suresh Babu Kanrampalli  
Village, Ambur

**Respondent(s)**

- Vs
1. Loss of Ecology rep. by its Chairman,  
Peters Road, Royapettah, Chennai
  2. The District Collector, Collectorate,  
Vellore District
  3. The Tamil Nadu Pollution Control Board  
Rep . by its Member Secretary, Mount Road,  
Guindy, Chennai

Legal Practitioners for Applicant(s)

M/s.A.Yogeswaran,

Legal Practitioners for Respondents

Mr.E.Manoharan for R2

Mrs.Rita Chandrasekar for R3

Note of the Registry	Orders of the Tribunal
Item No.3 to 5	<p>Date: 13<sup>th</sup> December, 2017</p> <p>It is seen that only respondent No.3 has filed reply. The other respondents shall file reply within two weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a week thereafter.</p> <p>List the matter on 25.01.2018.</p> <p>....., JM (Justice M.S.Nambiar)</p>